

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 22/GT/2017**

Subject : Determination of tariff for BBMB hydro generation project for the period 2014-19.

**Petition No. 16/TT/2017**

Subject : Determination of tariff for BBMB Transmission systems & SLDC for the period 2014-19.

Date of hearing : **22.5.2018**

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member  
Shri M.K. Iyer, Member

Petitioner : Bhakra Beas Management Board, Chandigarh

Respondents : Punjab State Power Corporation Ltd & 4 Ors.

Parties present : Shri K. Vamsi Aditya, BBMB  
Shri Aayush Mahajan, BBMB  
Ms. Parmjot Kaur, BBMB  
Ms. Hardeep Kaur, BBMB  
Ms. Swapna Seshadri, Advocate, PSPCL, HPPC, Rajasthan Discoms  
Ms. Parichita Chowdhary, Advocate, PSPCL, HPPC, Rajasthan Discoms  
Shri Shashi K. Jain, Rajasthan Discoms

**Record of Proceedings**

These petitions were taken up for hearing today.

2. During the hearing the learned counsel for respondents PSPCL, HPPC and Rajasthan discoms submitted that the respondents have filed replies in the matter and the same may be considered for determination of tariff for the generation and transmission activities of the petitioner for the tariff period 2014-19.

3. The representative of the petitioner submitted that SLDC charges have been claimed in these petitions and the same may be considered in terms of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015. The representative of the petitioner further submitted that it has filed rejoinders to the said replies and pleadings are complete.



4. As regards claim for SLDC charges, the Commission, however, observed that the petitioner may file separate petition in terms of the direction given in order dated 12.11.2015 in Petition No. 251/GT/2013.

5. Subject to above, order in these petitions were reserved.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

